

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 2189 of 2013

Dated: 29th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of :

Nathu Gangadhar Rambhad	Vs.	...Appellant(s)
M.S.E.D.C.L. Mumbai & Anr.		...Respondent(s)
Counsel for the Appellant(s)	:	-
Counsel for the Respondent(s)	:	Ms. Nikitha for R.1

ORDER

This appeal is pending in this Tribunal from the year 2013. Since the objections raised by the Registry were not removed, on our directions, Registry of this Tribunal listed this matter on 18.03.2016. On that day, Appellant/Mr.Nathu appeared and took a month's time to remove the office objections. Time was granted and matter was directed to be listed on 25.04.2016. Again on 25.04.2016, Appellant appeared and took one month more time to remove the office objections. As a last chance and in the interest of justice, time was granted and matter was adjourned to 23.05.2016. On 23.05.2016 and 30.05.2016 the Appellant was not present. Even today, nobody is representing the Appellant.

In the circumstances, we feel that the Appellant is not interested in prosecuting the matter. Hence, the appeal is dismissed for want of prosecution.

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/ss